

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 17.5.2021 is as under :-

Division Benches

DB-I Hon'ble Mr. Justice D. N. Patel (Chief Justice) Hon'ble Ms. Justice Jyoti Singh	<ol style="list-style-type: none">1. All PIL matters.2. Letters Patent Appeals (other than service matters) for the year 2018 onwards.3. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigation, Trial, Prosecutions etc.5. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories.6. Writ Petitions (Co-operative Societies) of the years 2020 and 2021.7. Service Tax cases, Central Excise Act cases, Custom Act cases and VAT Appeals.8. Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases.9. Misc. Appeals (PMLA).10. RERA Appeals.11. Matters to be heard by Commercial Appellate Division.12. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Jasmeet Singh	<ol style="list-style-type: none">1. Writ Petitions challenging orders passed by the High Court on Administrative Side.2. Writ Petitions (Tender).3. Writ Petitions relating to MTNL, MCD & NDMC.4. Writ Petitions (AIIFR, BIFR, DRT, DRAT & Lokayukta).5. Writ Petitions (Co-op. Societies) upto the year 2019.6. First Appeals from Orders (Original Side).7. Matters relating to street vendors/Tehbazari.8. Appeals against the orders of the Family Courts.9. Letters Patent Appeals upto the year 2017.10. Matters to be heard by Commercial Appellate Division.11. Regular hearing matters of the above categories.
DB-III Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none">1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc.2. Criminal Appeals.3. Death Sentence References.4. Criminal Leave Petitions.5. Criminal Contempt Petitions.6. Criminal Contempt References.7. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention.8. Criminal Revision Petitions.9. Regular hearing matters of the above categories.
DB-IV Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Navin Chawla	<ol style="list-style-type: none">1. Writ Petitions challenging the Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service.2. Writ petitions pertaining to Service Matters required to be listed before the Division Bench.3. Writ Petitions (Service) arising out of orders of CAT.4. Letters Patent Appeals (pertaining to service) of the year 2015, 2016, 2017, 2018, 2019, 2020 and 2021.5. Matters to be heard by Commercial Appellate Division.6. Regular hearing matters of the above categories.

<p>DB-V Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Mr. Justice Amit Bansal</p>	<ol style="list-style-type: none"> 1. Writ petitions (Service) relating to Armed Forces. 2. Writ Petitions (Land Acquisition). 3. Execution First Appeals (Original Side). 4. Company Appeals. 5. Contempt Appeals. 6. Appeals under the Chartered Accountants Act. 7. Regular First Appeals (Original Side) . 8. Regular First Appeals from orders of Copyright Board. 9. Matters to be heard by Commercial Appellate Division. 10. Regular hearing matters of the above categories.
<p>DB-VI Hon'ble Mr. Justice Rajiv Shakhder Hon'ble Mr. Justice Talwant Singh</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Tax (including Municipal Tax). 2. Income Tax References, Wealth Tax and Gift Tax cases. 3. Income Tax Appeals. 4. Sales Tax cases and GST cases + ST Ref. 5. Writ Petition (Tax) other than those listed before DB-1. 6. Matters to be heard by Commercial Appellate Division. 7. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

<p>Hon'ble Mr. Justice Najmi Waziri</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (DDA) 2. Civil Contempt Petitions. 3. Rent Control Revisions. 4. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Sanjeev Sachdeva</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL). 2. Civil Writ Petitions (MCD) 3. Civil Writ Petitions (NDMC) 4. Civil Writ Petitions (Waqf Board) 5. Civil Writ Petitions (STA) 6. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 7. All categories of cases under the P.P. Act. 8. MACT Appeals from the year 2018 onwards. 9. First Appeals from Orders (other than MV Act). 10. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice V. Kameswar Rao</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Service). 2. Regular First Appeals from the year 2016 onwards 3. Regular hearing matters of the above category.
<p>Hon'ble Ms. Justice Rekha Palli</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. from the year 2013 onwards. 2. Transfer Petitions (Civil). 3. Civil Writ Petitions (RTI). 4. All categories of Matrimonial Cases. 5. Civil Misc. Main (MV Act). 6. First Appeals from Orders (MACT). 7. Regular hearing matters of the above category.
<p>Hon'ble Ms. Justice Prathiba M. Singh</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Labour) 2. Civil Revision Petitions. 3. Regular Second Appeals. 4. Execution First Appeals. 5. Execution Second Appeals. 6. C.M.I. 7. Original Reference. 8. Regular hearing matters of the above category.

Hon'ble Mr. Justice Prateek Jalan	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Education) 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions. 3. Civil Writ Petitions (Election) 4. Civil Writ Petitions (IPR) 5. Civil Writ Petitions (S.H. at Work place and mines). 6. MACT Appeals upto the year 2017. 7. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Asha Menon	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. upto the year 2012. 2. Civil Misc. Main (other than MV Act, PP Act and matrimonial cases) 3. Land Acquisition Appeals. 4. Regular First Appeals upto the year 2015. 5. Regular hearing matters of the above category.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Suresh Kumar Kait	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeal of the years 2012, 2014, 2018, 2020 and 2021. 3. Criminal Misc. Main cases of the years 2017, 2020 & 2021. 4. Writ Petitions (Criminal) upto the year 2015, 2020 & 2021 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Mukta Gupta	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2016, 2017, 2020 & 2021. 3. Criminal Revision Petition of the year 2019, 2020 & 2021. 4. Criminal Leave Petitions upto the year 2017, 2020 & 2021. 5. Writ Petitions (Crl) of the years 2018, 2019, 2020 & 2021. 6. Transfer Petitions (Criminal). 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none"> 1. Bail matters. 2. Criminal Appeals of the years 2007, 2008, 2019, 2020 & 2021. 3. Crl. Misc. Main cases of the years 2011, 2012, 2013, 2014, 2020 & 2021. 4. Criminal Revision Petitions of the year 2015, 2020 & 2021. 5. Writ Petitions (Crl) of the years 2016, 2017, 2020 & 2021. 6. Crl. Leave Petitions of the years 2018, 2019, 2020 & 2021. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Subramonium Prasad	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2009, 2010, 2011 & 2021. 3. Criminal Misc. Main cases of the years 2015, 2016 & 2021. 4. Criminal Revision Petition of the years 2016, 2018 & 2021. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Kumar Ohri	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals upto the year 2006, 2020 & 2021. 3. Criminal Misc. Main cases of the years 2019, 2020 & 2021. 4. Criminal Revision Petitions of the years 2017, 2020 & 2021. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Rajnish Bhatnagar	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2013, 2015, 2020 & 2021. 3. Criminal Misc. Main cases upto the year 2010, 2018, 2020 and 2021. 4. Criminal Revision Petition upto the year 2014, 2020 & 2021 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.
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Original Jurisdiction (Civil)

<p>Hon'ble Mr. Justice J.R.Midha (Judge-in-Charge)</p> <p>('C' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2019, 2020 & 2021. 3. Matters under the Arbitration Act,1940 and Arbitration and Conciliation Act, 1996 of the year 2021. 4. All Execution Petitions including the petitions under the Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 of the year 2021. 5. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Mr. Justice Jayant Nath</p> <p>('F' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the years 2014, 2015, 2017, 2018, 2019, 2020 & 2021. 3. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Mr. Justice Vibhu Bakhru</p> <p>('A' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Matters under Section 9, 11 and 34 of Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 of the years 2018, 2019, 2020 & 2021. 3. Matters under the Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2015, 2017, 2018, 2019, 2020 & 2021. 4. Execution Petitions under the Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 upto the year 2020. 5. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Ms. Justice Anu Malhotra</p> <p>('B' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) upto 2005 and of the years 2010, 2011, 2012, 2018, 2019, 2020 & 2021. 3. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Mr. Justice C. Hari Shankar</p> <p>('D' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2018, 2019, 2020 and 2021. 3. Matters under the Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 (including Finals) upto 2014 and of the years 2020 & 2021. 4. All Company Matters. 5. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Mr. Justice Sanjeev Narula</p> <p>('G' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2016, 2018, 2019, 2020 and 2021. 3. Original Side Matters (including Finals) of the years 2006, 2007, 2008, 2009, 2013, 2016, 2018 and 2021. 4. Regular hearing matters of the aforesaid categories.

General Notes:

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
2. PIL matters upto the year, 2018 will be taken up by DB-I from 2:15 PM onwards.

3. Mentioning of urgent matters will be before DB-I.
4. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
7. Fresh Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters shall be marked by the Chief Justice.
8. 'Commercial Appellate Division' has been constituted with five Division Benches, namely, DB-I, DB-II, DB-IV, DB-V and DB-VI. Hon'ble Judges who are members of said five Division Benches, as per the present roster, have been nominated to be the Judges of the Commercial Appellate Division. The matters of the Commercial Appellate Division involving commercial disputes of over Rs.100 Crores shall be listed before DB-I.
9. Matters to be heard by the Commercial Appellate Division shall be assigned by the Chief Justice amongst the four Commercial Appellate Divisions.
10. 'Commercial Division' consists of six benches of a Single Judge each. Hon'ble Mr. Justice J.R.Midha, Hon'ble Mr. Justice Jayant Nath, Hon'ble Mr. Justice Vibhu Bkhru, Hon'ble Ms. Justice Anu Malhotra, Hon'ble Mr. Justice C. Hari Shankar and Hon'ble Mr. Justice Sanjeev Narula have been nominated to be the Judges of the 'Commercial Division'. The matters of the Commercial Division involving commercial disputes of over Rs.100 Crores shall be listed before Judge-In-Charge (Original Side).
11. All fresh arbitration matters on the Original Side involving commercial dispute of above Rs.100 crores shall be listed before Judge-In-Charge (Original Side).
12. All fresh Execution Petitions including the petitions arising out of the Arbitration & Conciliation Act shall be listed before Judge-In-charge (Original Side).
13. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Division' and 'Commercial Appellate Division', part-heard matters shall stand transferred to the respective courts which will have the power of 'Commercial Division' and 'Commercial Appellate Division', limited to that case only.
14. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercial Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'C', 'D' & 'G' Courts.
15. Hon'ble Judge-in-Charge, Original Side will mark matters other than Arbitration Matters including Commercial Matters to 'B', 'C', 'D', & 'F' Courts.
16. All the Hon'ble Judges on the Original Side of this Court are empowered to deal with suits/petitions arising under the Arbitration and Conciliation Act,1996 falling under Section 20-B of the Specific Relief Act,1963.
17. Fresh Bail Applications shall be equally distributed amongst all Single Bench Judges sitting on the Criminal Roster.
18. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice Yogesh Khanna.
19. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Ms. Justice Mukta Gupta, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Subramonium Prasad, Hon'ble Mr. Justice Manoj Kumar Ohri and Hon'ble Mr. Justice Rajnish Bhatnagar.

20. Fresh Criminal Writ Petitions shall be equally distributed amongst Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice Yogesh Khanna.
21. Fresh Criminal Revision Petitions shall be equally distributed amongst Hon'ble Ms. Justice Mukta Gupta, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Subramonium Prasad, Hon'ble Mr. Justice Manoj Kumar Ohri and Hon'ble Mr. Justice Rajnish Bhatnagar.
22. Fresh Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Subramonium Prasad, Hon'ble Mr. Justice Manoj Kumar Ohri and Hon'ble Mr. Justice Rajnish Bhatnagar.
23. Fresh cases relating to sexual harassment shall be distributed category wise according to roster.
24. The cases of the convicts/appellants in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavour should be made to dispose of the same expeditiously.

Sd/-
(D. N. PATEL)
Chief Justice

Dated : 14.5.2021